# Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

# Minutes of NC-V meeting held on 14.02.2013

The meeting No.45/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 14.02.2013 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting Nos.44/AM-13, dated 07.02.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 07.02.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.45/AM-13 dated 14.02.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 45/84-ALC3/2012 MEETING DATE : 14.02.2013

			Status: Deferred
1	HQ File :01/84/050/00313/AM13/		Defer Date: 07.03.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 07.03.2013.

Case No.:5/32/84-ALC3/2012	Party Name: FASHION ACCESSORIES	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Approved
HQ File :01/84/050/00291/AM13/		Lic.No/Date:0510338585 07.11.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on repeat basis as per decision taken in item No.12 of NC meeting No.25/AM-13 held on 27.09.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Guest towels S/2 made of 100%	1935 set	100% Linen woven	1236 Sq.
	Linen woven fabric, GSM-165+/-		fabric, GSM-165+/-10%	meter
	10%, Size-15x22 inches (one			
	set=02 pcs.)			
2.	Shams made of 100% Linen	8865 Nos.	100% Linen woven	9395 Sq.
	woven fabric, GSM-165+/-10%,		fabric, GSM-165+/-10%	meter
	Size-20x32 inches			
3.	Runner made of 100% Linen	570 Nos.	100% Linen woven	1043 Sq.
	woven fabric, GSM-165+/-10%,		fabric, GSM-165+/-10%	meter
	Size-18x108 inches			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/37/84-ALC3/2012

Party Name: G.R.CORPORATION

Meet No/Date:45/84-ALC3/2012

Status: Rejected

			14.02.2013		
	HQ File :01/84/050/00353/AM13/	RLA File :06/24/040/00028/AM13/	Lic.No/Date:0610029561	Reject	
			09.11.2012		
3	<b>Decision:</b> The Committee considere	d the case as per agenda alongwith	other relevant papers and obs	served that the	
	clarification given by the applicant firm vide their letter dated 10.1.2013 is not correct. It has been clarified that import item is				
	1,00,000.00 Kgs. whereas in application	on, it is 60,000.00 Kgs. Same anomaly	exists for other import item vis-a	-vis export item	
	also. In view of above, the Committee	was unable to finalise the norms and co	enstrained to reject the case.	_	
	RLA may take suitable conseque	ntial action accordingly	-		

	II I	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
4	HQ File :01/84/050/00341/AM13/	RLA File :04/24/040/00177/AM13/	Lic.No/Date:0410141046 16.11.2012	Defer Date: 07.03.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 07.03.2013.

Case No.:5/37/84-ALC3/2012	Party Name: PRAYAAN EXIM PVT. LTD.	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Rejected
HQ File :01/84/050/00354/AM13/		Lic.No/Date:1310041503 23.11.2012	Reject

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 03.01.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:3/36/84-ALC3/2012	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Approved
HQ File :01/84/050/00346/AM13/	RLA File :30/24/040/00040/AM13/	Lic.No/Date:3010090274	

05.12.2012	
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on repeat basis as per decision taken in item No.12 of NC meeting No.26/AM-13 held on 04.10.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Acrylic dyed yarn (under	8,00,000	Acrylic Fibre, 1.5 D – 3.5 D	5,00,000 Kgs.
	worsted system) (1.11	Kgs.	Acrylic Fibre, 5-7D	3,69,231 Kgs.
	Kg/Kg content in export		Cationic Dyes/Optical brightener	16,000 Kgs.
	product)		Textile Auxiliaries	
			Chemicals viz. Retarder/ Levelling	51,200 Kgs.
			Agent/Softner (Hydrophilic/	
			Cationic/ Bulky/ Silicon) Softner	
			Flakes, Dyes Fixation Accelerator,	
			Gaur Gum, Defoamer/De-areating	
			Agent	
			Wax Roll Textile Grade Wax	3200 Kgs.

The Dyes and Chemicals shall be restricted in terms of General Note 5 for Textiles products. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/41/84-ALC3/2012	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
HQ File :01/84/050/00376/AM13/		Defer Date: 14.03.2013

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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers and Textiles Commissioner, Mumbai in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing

on 14.03.2013.

Case No.:1/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
HQ File :01/84/050/00375/AM13/	RLA File :03/95/040/00650/AM13/	Lic.No/Date:0310717384 17.12.2012	Defer Date: 14.03.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers and Textiles Commissioner, Mumbai in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.

Case No.:4/41/84-ALC3/2012		Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
HQ File :01/84/050/00378/AM13/			Defer Date: 14.03.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers and Textiles Commissioner, Mumbai in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.

Case No.:1/45/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	1,4,02,2012	Status: Approved
HQ File :01/84/050/00423/AM13/		Lic.No/Date:0510341019 17.12.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of measurement and CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

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	S.No.	Export Product	Export	Import item	Quantity
)			Quantity		allowed
	1.	Ladies Shorts made of 52% Linen	9200 Nos.	52% Linen 48% Cotton	11,592 Sq.
		48% Cotton printed woven fabric,		printed woven fabric,	meter
		GSM-235+/-10% with pocket		GSM-235+/-10%	
		made of 100% Polyester dyed		100% Polyester dyed	2852 Sq.
		woven fabric, GSM-65+/-10%		woven fabric, GSM-	meter
		(Style No.305106/312195)		65+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
HQ File :01/84/050/00427/AM13/	RLA File :03/94/040/00783/AM13/	Lic.No/Date:0310717396 17.12.2012	Defer Date: 14.03.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given manufacturing process, flowchart, stage-wise wastage and net content of each import item in export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 14.03.2013.

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	Case No.:3/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
	HQ File :01/84/050/00377/AM13/	RLA File :03/95/040/00685/AM13/	Lic.No/Date:0310717630 19.12.2012	Defer Date: 14.03.2013
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|| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers and Textiles Commissioner, Mumbai in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.

	Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,		Status: Deferred
HQ File :01/84/050/00426/AM13/		Lic.No/Date:0310717760 20.12.2012	Defer Date: 14.03.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given manufacturing process, flowchart, stage-wise wastage and net content of each import item in export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 14.03.2013.

Case No.:6/45/84-ALC3/2012	Party Name: BRIGHT CHOICE OVERSEAS		Status: Deferred
HQ File :01/84/050/00428/AM13/		Lic.No/Date:0310717819 20.12.2012	Defer Date: 14.03.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement chart, CAD/CAM and sketch of export product indicating style number in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 14.03.2013.

	Case No.:3/	11 -	, II		Meet No/Date:45/84-ALC3/2012 14.02.2013		Status: Approved
	HQ File :01/	84/050/00425/AM13/ RLA Fi	e :03/94/040/0083	35/AM13/	Lic.No/Date:031 09.01.2013	0719987	
	submitted	The Committee considered the ca in this case. Accordingly, Commit- etailed below:-		•	_	•	_
	S.No.	Export Product	Export Quantity	Import item		Quantity allowed	
	1.	PP Monofilament for brushes (0.40mm to 0.70mm), Net content-PP Granules (Rafia Grade)= 29,000 Kgs.	Kgs.	Polyproplyne (Rafia Grade)	Granules	30,450 Kgs.	

		- 11-05 - 111-11-11-11-11-11-11-11-11-11-11-11-		Status: Deferred
16	HQ File :01/84/050/00424/AM13/			Defer Date: 07.03.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 07.03.2013.

#### **MANUAL AGENDA CASES**

**(17)** 

Case No.712	M/s Saati India Pvt. Ltd., Mumbai	
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/141/AM-13/DES-V	
Changes/Addition in the item of description against Advance Authorization No.0310693006 dated		
01.05.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for change in the description of export and import products. Accordingly, the Committee after deliberations decided to change in the description of export and import products against the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Saatifil Acoustex B090 –	6667 Sq.	Relevant Saatifil Acoustex	7000 Sq.
	coloured Polyester	meter	B090 – coloured Polyester	meter
	Mesh/Saatifil Hyphobe		Fabric/Saatifil Hyphobe	
	Acoustex B090 HY- Coloured		Acoustex B090 HY- Coloured	
	Polyester Mesh (Thickness		Polyester fabric (Thickness	
	0.048mm to 0.125mm, width-		0.048mm to 0.125mm, width-	
	2000mm)		2000mm)	
2.	Saatifil MET Acoustex 075 AL	2858 Sq.	Relevant Saatifil MET	3000 Sq.
	Polyester Mesh (Thickness	meter	Acoustex 075 AL Polyester	meter
	0.048mm to 0.125mm, width-		Fabric (Thickness 0.048mm to	
	2000mm)		0.125mm, width-2000mm)	
3.	Saatifil Acoustex B020 –	953 Sq. meter	Relevant Saatifil Acoustex	1000 Sq.
	coloured Polyester		B020 – coloured Polyester	meter
	Mesh/Saatifil Hyphobe		Fabric/Saatifil Hyphobe	
	Acoustex B020 HY- Coloured		Acoustex B020 HY- Coloured	
	Polyester Mesh (Thickness		Polyester fabric (Thickness	
	0.048mm to 0.125mm, width-		0.048mm to 0.125mm, width-	
	2000mm)		2000mm)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.713	M/s Saati India Pvt. Ltd., Mumbai
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/030/AM-11/DES-V
Changes/Addition in the item of description against Advance Authorization No.0310571928 dated 29.04.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for change in the description of export and import products. Accordingly, the Committee after deliberations decided to change in the description of export and import products against the Advance Authorization issued in this case as detailed below: -

Export item	Qty.	Import item	Qty. allowed
Saatifill Acoustex coloured polyester	1 Sq mtr.	Relevant Saatifill Acoustex	1.05 Sq mtr.
mesh/ Saatifil Hyphobe Acoustex		coloured polyester fabric/ Saatifil	
coloured Polyester Mesh HY		Hyphobe Acoustex coloured	
(thickness 0.048mm to 0.125 mm,		Polyester fabric HY (Thickness	
width – 130mm to 1000mm)		0.048mm to 0.125mm, width-	
		1200mm)	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.714	M/s Saati India Pvt. Ltd., Mumbai
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/030/AM-13/DES-V

Changes/Addition in the item of description against Advance Authorization No.0310692368 dated 26.04.2012.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for change in the description of export and import products. Accordingly, the Committee after deliberations decided to change in the description of export and import products against the Advance Authorization issued in this case as detailed below:-

	the description of export and import	†		i e
S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Saatifil Acoustex B065 –	6381 Sq.	Relevant Saatifil Acoustex	6700 Sq
	coloured Polyester Mesh/ Saatifil	meter	B065 – coloured Polyester	meter
	Hyphobe Acoustex B065 HY-		Fabric/ Saatifil Hyphobe	
	coloured Polyester Mesh		Acoustex B065 HY- coloured	
	(Thickness 0.048mm to		Polyester fabric (Thickness	
	0.125mm, width-2000mm)		0.048mm to 0.125mm, width-	
	,		2000mm)	
2.	Saatifil Acoustex B160 -	6381 Sq.	Relevant Saatifil Acoustex	6700 Sq
	coloured Polyester Mesh/ Saatifil	meter	B160 - coloured Polyester	meter
	Hyphobe Acoustex B160 HY-		Fabric/ Saatifil Hyphobe	
	coloured Polyester Mesh		Acoustex B160 HY- coloured	
	(Thickness 0.048mm to		Polyester fabric (Thickness	
	0.125mm, width-2000mm)		0.048mm to 0.125mm, width-	
			2000mm)	
3.	Saatifil Acoustex B032 -	9524 Sq.	Relevant Saatifil Acoustex	10,000 Sc
	coloured Polyester Mesh/ Saatifil	meter	B032 – coloured Polyester	meter
	Hyphobe Acoustex B032 HY-		Fabric/ Saatifil Hyphobe	
	coloured Polyester Mesh		Acoustex B032 HY- coloured	
	(Thickness 0.048mm to		Polyester fabric (Thickness	
	0.125mm, width-2000mm)		0.048mm to 0.125mm, width-	
	, , , , , , , , , , , , , , , , , , , ,		2000mm)	
4.	Saatifil Acoustex B075 –	9524 Sq.	Relevant Saatifil Acoustex	10,000 Sc
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coloured Polyester Mesh/ Saatifil	meter	B075 – coloured Polyester	meter
Hyphobe Acoustex B075 HY-		Fabric/ Saatifil Hyphobe	
coloured Polyester Mesh		Acoustex B075 HY- coloured	
(Thickness 0.048mm to		Polyester fabric (Thickness	
0.125mm, width-2000mm)		0.048mm to 0.125mm, width-	
		2000mm)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.715	M/s Saati India Pvt. Ltd., Mumbai	
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/031/AM-13/DES-V	
Changes/Addition in the item of description against Advance Authorization No.0310691674 dated		
23.04.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for change in the description of export and import products. Accordingly, the Committee after deliberations decided to change in the description of export and import products against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Saatifil Acoustex B065 – coloured	6381 Sq.	Relevant Saatifil Acoustex B065	6700 Sq.
	Polyester Mesh/ Saatifil Hyphobe	meter	– coloured Polyester Fabric/	meter
	Acoustex B065 HY- coloured		Saatifil Hyphobe Acoustex	
	Polyester Mesh (Thickness		B065 HY- coloured Polyester	
	0.048mm to 0.125mm, width-		fabric (Thickness 0.048mm to	

	2000mm)			0.125mm, width-2000mm)		
2.	Saatifil Acoustex B160 - coloured	6381	Sq.	Relevant Saatifil Acoustex B160	6700	Sq.
	Polyester Mesh/ Saatifil Hyphobe	meter	_	- coloured Polyester Fabric/	meter	
	Acoustex B160 HY- coloured			Saatifil Hyphobe Acoustex		
	Polyester Mesh (Thickness			B160 HY- coloured Polyester		
	0.048mm to 0.125mm, width-			fabric (Thickness 0.048mm to		
	2000mm)			0.125mm, width-2000mm)		
3.	Saatifil Acoustex B032 – coloured	9524	Sq.	Relevant Saatifil Acoustex B032	10,000	Sq.
	Polyester Mesh/ Saatifil Hyphobe	meter		<ul><li>coloured Polyester Fabric/</li></ul>	meter	
	Acoustex B032 HY- coloured			Saatifil Hyphobe Acoustex		
	Polyester Mesh (Thickness			B032 HY- coloured Polyester		
	0.048mm to 0.125mm, width-			fabric (Thickness 0.048mm to		
	2000mm)			0.125mm, width-2000mm)		
4.	Saatifil Acoustex B075 – coloured	9524	Sq.	Relevant Saatifil Acoustex B075	10,000	Sq.
	Polyester Mesh/ Saatifil Hyphobe	meter		<ul><li>coloured Polyester Fabric/</li></ul>	meter	
	Acoustex B075 HY- coloured			Saatifil Hyphobe Acoustex		
	Polyester Mesh (Thickness			B075 HY- coloured Polyester		
	0.048mm to 0.125mm, width-			fabric (Thickness 0.048mm to		
	2000mm)			0.125mm, width-2000mm)		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

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	Case No.716	M/s Chhatariya Firetech Industries Ltd., Mumbai

NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/244/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310711370 dated 03.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm was requested to give net content of inputs in Kg. term (both indigenous as well as imported) in the export product in support of their proposal. The applicant firm has not provided the same to consider the proposal. In view of this, it was not possible for the Committee to compute the requirement of fabric asked for. Therefore, the Committee has decided to maintain status quo in this case. However, the Committee agreed with the request of the applicant firm to change the ITC(HS) code of the export product from 59090000 to 59090020.

#### (22)

Case No.717	M/s Laxmi Fabrics, Bangalore	
NC 45/AM-13, dt.14.02.2013	File No.01/84/171/28/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.0710090711 dated 13.09.2012.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Handloom Silk Rugs made out of	4411.760	Thrown silk yarn of any	6000.000
	thrown silk yarn (Gummed)	Kgs.	grade (Gummed)	Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

#### (23)

Case No.718	M/s A.I Enterprises Pvt. Ltd., Chennai	
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/314/AM-13/DES-V	
Ratification of Input Output Norms against Advance Authorization No.0410140651 dated 26.10.2012.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample, CAD/CAM, measurement chart and after deliberations decided to re-fix the ad-

hoc norms against the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Wide Leg Trousers made of 100% Linen dyed woven fabric regular sanforized, GSM-113+/-10%	1110 Nos.	100% Linen dyed woven fabric regular sanforized, GSM-113+/-10%	1

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (24)

Case No.719	M/s Akriti Apparels Pvt. Ltd., Faridabad			
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/324/AM-13/DES-V			
Ratification of input output Norms in respect of Advance Authorization No.0510338393 dated				
06.11.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for change of description in the export product. Accordingly, Committee after deliberations decided to change of description in the export product against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Babies Dress made from 60% Cotton	1010 Nos.	60% Cotton 40%	788 Sq.
	40% Nylon lace fabric, GSM-107+/-10%		Nylon lace fabric,	meter
	(imported) and lining 100% Polyester		GSM-107+/-10%,	
	fabric (Indigenous), Style No. 7130854-		width-150 cms.	
	001/002/003 ChG May L. Dress			
2.	Girls Dress made from 60% Cotton 40%	13,130	60% Cotton 40%	14,438 Sq.
	Nylon lace fabric, GSM-107+/-10%	Nos.	Nylon lace fabric,	meter
	(imported) and lining 100% Polyester		GSM-107+/-10%,	
	fabric (Indigenous), Style No. 7130854-		width-150 cms.	
	001/002/003 ChG May L. Dress			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.720	M/s Surgeine Healthcare India Pvt. Ltd., New Delhi			
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/511/AM-13/DES-V			
Ratification of input output Norms in respect of Annual Advance Authorization No. 0510337525 dated				
19.10.2012.				

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.03.2013.

(26)

Case No.721	M/s Vrijesh Natural Fibre & Fabrics (India) Pvt. Ltd., Mumbai			
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/512/AM-13/DES-V			
Ratification of input output Norms in respect of Advance Authorization No.0310712751 dated				
15.10.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Flax/Cotton fabrics(dyed), twisted/	11,217.00	Flax Yarn	9625.00 Kgs.
	untwisted (Assorted percentage: (75/25),	Kgs.		
	(90/10), (60/40), Flax yarn-8995.00 Kgs.			
2.	Flax/Cotton/Polyester (53/12/35) fabrics	2830.00	Flax Yarn	1605.00 Kgs.
	(dyed), twisted/untwisted, Flax yarn-1500	Kgs.		
	Kgs.			
3.	Flax/Cotton fabrics (grey & bleached),	7665.00	Flax Yarn	5775.00 Kgs.
	twisted/ untwisted (Assorted percentage:	Kgs.		(including 5%

	(75/25), (90/10), (60/40), Flax yarn-5500.00 Kgs.		wastage)
4.	Flax/Cotton/Polyester (53/12/35) fabrics (grey & bleached), twisted/untwisted, Flax yarn-1400 Kgs.	Flax Yarn	1470.00 Kgs. (including 5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

# (27)

Case No.722	M/s Howrah Mills Co. Ltd., Howrah			
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/396/AM-12/DES-V			
Ratification of input output Norms in respect of Advance Authorization No.0210173034 dated				
25.01.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 03.01.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

# (28)

Case No.723 M/s Chinar Forge Ltd., Jalandhar				
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/156/AM-12/DES-V			
Ratification of input output Norms in respect of Advance Authorization No.3010075641 dated 03.06.2011.				

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to change the line of footnote "The import of Dyes and Chemicals (Sr. No. 6 to 12) shall be restricted to 14% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5" of the decision of NC meeting held on 1.12.2011 as the import items at Srl. 6, 7 & 12 i.e. Natural Rubber Latex, Synthetic Rubber Latex & Calcium Carbonate respectively do not fall under the category of 'Dyes & Chemicals'. The Committee as per the written comments of DIPP conveyed

vide their O.M. dated 13.2.2013 decided to change the line of the footnote which may read as "The import of Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for textiles at Sl. No.5".

(29)

Case No.724	M/s Madhu India Deco Ltd., Lucknow	
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/261/AM-13/DES-V	
Enhancement of Kraft paper wastage from 10.19% to 15.42% to 100% EOU.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 31.12.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(30)

Case No.725	M/s Chinar Forge Ltd., Jalandhar			
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/375/AM-13/DES-V			
Ratification of input output Norms in respect of Advance Authorization No.0510334271 dated				
11.09.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M., dated 13.02.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic printed tufted	8,35,992.07	Nylon/ Polyamide	2,80,800 Kgs.
	Carpets/Mats (8,00,000 Sq.	Kgs.	BCF yarn 100%	(1.05   Kg/kg)
	meter) with rubber coating of 900		Nylon	content in export)
	grams per sq, meter consisting of		Polypropylene Carpet	8,32,000 Sq. meter
	(i) Nylon/ Polyamide BCF yarn		backing	(74,880 Kgs.)
	100% Nylon = 2,67,428.57 Kgs.,		Natural Rubber Latex	1,54,930 Kgs.

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(ii) Polypropylene Carpet backing	with 60% DRC &	
(72,000  Kgs.) = 8,00,000  Sq.	62% TSC	
meter, (iii) Natural Rubber Latex	Synthetic Rubber	4,64,092 Kgs.
with 60% DRC & 62% TSC =	Latex with 66% TSC	
90,619.43 Kgs. (iv) Synthetic	Wingstay L	4800 Kgs. (Max.
Rubber Latex with 66% TSC =		0.013 Kg/sq. meter
2,88,962.94 Kgs., (v) Wingstay L	Acid/Cationic dyes of	5349.00 Kgs.
= 4528.3 Kgs., (vi) Acid/Cationic dyes of 100% strength = 5348.57 Kgs., (vii) Polyacrylic Thickner =	100% strength	
	Polyacrylic Thickner	16,000 Kgs. (0.02
		Kg./sq. meter
16,000.00 Kgs. & (viii) Calcium	Calcium Carbonate	1,19,200 Kgs.
Carbonate = 1,12,452.83 Kgs.		(0.184 Kg/sq.
		meter of export)

The value of dyes and polyacrylic thickner shall be restricted to 14% of FOB value within overall CIF value of the licence. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(31)

Case No.726	M/s Faze Three Exports, Mumbai
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/804/AM-06/DES-V, No.01/84/50/820/AM-
	06/DES-V,
	No.01/84/162/122/AM-08/DES-V and No.01/84/50/23/AM-
	07/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0310373227 dated	
24.02.2006.021.025.021.021.025.025.025.025.025.025.025.025.025.025	

24.03.2006, 0310372017 dated 17.03. 2006, 0310425137 dated 30.03.2007 and 0310376683 dated 20.04.2006.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that:

# Advance Authorization No.0310373227 dated 24.03.2006

The Committee observed that the input is 55% Viscose 45% Polyester Velvet burnout fabric, GSM-150 & width-52". The

accountability of same should be shown in the description of export product. It is not the case here. Therefore, the applicant firm should submit the correct description of the export product in application.

# Advance Authorization No. 0310372017 dated 17.03.2006

The net content of both the input i.e. 100% Nylon yarn of 1200Dtex/136Fil X 2 and 100% Nylon yarn of 4200 Dtex/272Fil X 2 in the total quantity of export product should be given.

#### Advance Authorization No. 0310376683 dated 20.04.2006

The content of input requested (i.e. 55% Rayon 45% Polyester Velvet burnout fabric, GSM-150, width-54) should be in Kg. term in the export product.

#### Advance Authorization No.0310425137 dated 30.03.2007

This proposal has already cleared by NC in its meeting held on 05.06.2008.

The case stands for re-listing on 14.03.2013.

(32)

Case No.727	M/s Rabia Leather Industries (P) Ltd., Chennai
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/236/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0410139323 dated	
30.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 07.03.2013.

(33)

Case No.728	M/s Rabia Leather Industries (P) Ltd., Chennai
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/250/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0410139872 dated 20.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 07.03.2013.

(34)

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Case No.729	M/s Chelsea Mills, New Delhi
NC 45/AM-13, dt. 14.02.2013	File No.01/84/171/47/AM-13/DES-V
Fixation of ad-hoc Norms in respect of Annual Advance Authorization No.0510323823 dated	
02.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.03.2013.

(35)

Case No.730	M/s Mahavir Spinfab Pvt. Ltd., Kanpur
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/249/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0610028917 dated 12.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the weight of the export product in support of their proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(36)

Case No.731	M/s Maccaferri Environmental Solution Pvt. Ltd., Pune
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/489/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.3110038032 dated	
06.04.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the following information in support of their proposal:-

- The net content of import items in export item. **i**)
- ii) Manufacturing process indicating stage-wise wastage of each raw material (both imported and indigenous.
- iii) Consumption of all inputs with corresponding production of export item duly certificed by concerned Central Excise/Chartered Accountant for last three years.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 14.03.2013.

(37)

Case No.732	M/s JFC Business Ltd., Kolkata
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/261/AM-13/DES-V
Application for fixation of SION.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not mentioned the Advance Authorization No. in the application. The Committee is not aware whether the licence has been issued to the applicant firm or not. However, from the Norms Committee side, wastage is approved as applied for by the applicant firm.

The R.A. should ensure that licence number is indicated by the applicant firm in the application.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.